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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Notification No. 93 (RE – 2013)/2009-2014
New Delhi, Dated the 29th September, 2014

Subject: - Revision in Import Policy for some primary agricultural commodities appearing in Chapter 10 of ITC(HS), 2012, Schedule 1 (Import Policy).

S.O. (E): In exercise of powers conferred under Section 3 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy, 2009-2014, as amended from time to time, the Central Government hereby makes the following amendments in Import Policy of Chapter 10 of ITC (HS) 2012, Schedule 1 (Import Policy):

Exim Code	Item Description	Existing		Revised
		Policy	Policy Conditions	Policy
1001 99 20	Meslin	State Trading Enterprise	Import allowed through FCI subject to Para 2.11 of FTP.	Free
1002	RYE			
1002 90 00	Other	State Trading Enterprise	Import allowed through FCI subject to Para 2.11 of FTP.	Free
1004	OATS			
1004 90 00	Other	State Trading Enterprise	Import allowed through FCI subject to Para 2.11 of FTP.	Free
1005	MAIZE (CORN)			
1005 90 00	Other	State Trading Enterprise	Import allowed through FCI subject to Para 2.11 of FTP.	Free
1007	GRAIN SORGHUM			
1007 90 00	Other	State Trading Enterprise	Import allowed through FCI subject to Para 2.11 of FTP.	Free
1008	BUCKWHEAT, MILLET AND CANARY			

	SEEDS; OTHER CEREALS			
1008 10	<i>Buckwheat:</i>			
1008 10 90	Other	State Trading Enterprise	Import allowed through FCI subject to Para 2.11 of FTP.	Free
1008 29	<i>Other:</i>			
1008 29 10	Jawar	State Trading Enterprise	Import allowed through FCI subject to Para 2.11 of FTP.	Free
1008 29 20	Bajra	State Trading Enterprise	Import allowed through FCI subject to Para 2.11 of FTP.	Free
1008 29 30	Ragi	State Trading Enterprise	Import allowed through FCI subject to Para 2.11 of FTP.	Free
1008 30	<i>Canary seeds:</i>			
1008 40 00	Fonio (<i>Digitaria spp.</i>)	State Trading Enterprise	Import allowed through FCI subject to Para 2.11 of FTP.	Free
1008 50 00	Quinoa (<i>Chenopodium quinoa</i>)	State Trading Enterprise	Import allowed through FCI subject to Para 2.11 of FTP.	Free
1008 60 00	Triticale	State Trading Enterprise	Import allowed through FCI subject to Para 2.11 of FTP.	Free
1008 90	<i>Other cereals:</i>			
1008 90 90	Other	State Trading Enterprise	Import allowed through FCI subject to Para 2.11 of FTP.	Free

3. Effect of this Notification:

The import policy for the agricultural items as listed in para 2 above have been revised from “State Trading Enterprises” to “Free”.

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